

(a) whether the Comptroller and Auditor General (CAG) has recently found that 94 per cent of all procurements made by nuclear plants were given out to a single or limited vendors;

(b) if so, the details thereof;

(c) whether the CAG has asked the Department of Atomic Energy to stop such 'secretive purchases'; and

(d) the steps that are being taken to make the procurement process more fair and transparent in the nuclear energy sector?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): (a) and (b) The Comptroller and Auditor General of India (CAG) conducted performance Audit of procurement of stores and inventory management of the units of Department of Atomic Energy and has submitted a report (No. 13 of 2010-11). The report does not cover procurement relating to nuclear power plants. The report has, *inter alia*, pointed out that 94% of procurements made by the department were based on restrictive mode of tendering (single/limited tenders) and as such could achieve only limited competition.

(c) No, Sir.

(d) The procurements of nuclear energy sector are mainly handled by Nuclear Power Corporation of India Limited (NPCIL). For the procurements by the department, instructions have been issued to Directorate of Purchase and Stores to review all related issues to reduce number of single/limited tenders. Instructions have also been issued to expedite e-procurement, wherever feasible, to ensure transparency, competitiveness and efficiency in procurements.

Maintenance of privacy in Unique Identity Cards

†*326. SHRI UPENDRA KUSHWAHA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Unique Identification Authority of India has been established for making Unique Identity Cards for people of the country;

(b) whether it is a fact that there would be an expenditure of Rs. 45,000 crore on this scheme during the next four years;

(c) whether it is also a fact that all private information about the people in the said identity card would become public, which would be a violation of the fundamental rights of the people; and

(d) if so, the arrangement being made to maintain the privacy of individuals of the country?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI V. NARAYANASAMY): (a) The Unique Identification Authority of India (UIDAI) was set up through Notification dated 28 January, 2009 as an attached office of the Planning Commission with a mandate to issue Unique Identification (UID) numbers (Aadhaar) to all the residents of the country. The UIDAI will issue a number and not a card. 1,53,791 Aadhaar numbers have been generated as of 25.11.2010.

(b) The UID scheme is a Central Sector Scheme. The estimated cost of the Phase-I and Phase-II of the project spread over five years is Rs. 3170.32 crore. Of this amount, Rs. 147.31 crore comprises the cost of Phase-I of the project and Rs. 3023.01 crore is the estimated cost of Phase-II of the project. Of Rs. 3023.01 crore, Rs. 477.11 crore would be towards recurring establishment expenditure and Rs. 2545.90 crore would be towards non-recurring project related expenditure. The estimated cost includes project components for issue of 10 crore UID numbers by March, 2011 and recurring establishment costs for the entire project phase of five year ending March, 2014.

(c) and (d) The information being sought from residents at the time of enrolments is the basic information limited to name, age, gender and communication address. This is besides the biometric information (photo, ten fingerprints and both iris images) which is proposed to be used as tool for ensuring uniqueness.

UIDAI is taking efforts to ensure that the confidentiality of the data is maintained. For this purpose, UIDAI will not allow download of the data from its Central Identities Data Repository (CIDR) and will answer the queries only in 'Yes' or 'No'.

UIDAI is putting in place mechanisms and protocols to ensure that data is not accessed in an unauthorized manner.

Regularization of colonies in Delhi

*327. SHRI MOHAMMED ADEEB: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of the colonies in Delhi for whose regularization hurdles have been cleared recently; and

(b) the steps being taken for speedy development of such colonies?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) The Revised Guidelines for regularization of unauthorized colonies in Delhi have been approved by the Central Government in 2007. Delhi Development Authority (DDA) has also notified the Regulations for regularization of unauthorized colonies in Delhi *vide* Notifications dated 24.3.2008 and 16.6.2008. As per the provisions contained therein, the procedure/major steps for regularization of unauthorized colonies include establishment of a registered residents' society, preparation of layout plan of the colony by the